

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-503
CP-115/66/ND/2023

IN THE MATTER OF:

EICT Poseidon Innovation India Pvt. Ltd.

.....Applicant

SECTION

U/s 66

Order delivered on 15.05.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : CA Shipra Walia
For the Respondent :
For the RD : Adv. Jyoti Khurana

ORDER

Ld. Counsel for the Petitioner is present and submitted that in terms of order dated 13.03.2024, they have filed necessary affidavit indicating that the observations made by the RD has already been complied with. Proxy Counsel for the RD is present and submitted that she has not received any instruction from the department. Ld. Counsel for the Applicant submitted that they have served the copy of this affidavit to the office of RD and RoC. Last opportunity is being given to the RD to give their stand on the affidavit filed by the petitioner. List this matter on **12.06.2024**.

Sd/-

**(Dr. SANJEEV RANJAN)
MEMBER (T)**

Sd/-

**(MAHENDRA KHANDELWAL)
MEMBER (J)**